

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No.128 of 2018

IN THE MATTER OF:

Indian Bank & Ors.

...Appellants

Vs

Kadevi Industries Ltd. & Ors.

....Respondents

Present:

**For Appellants: Mr. T. N. Durga Prasad and Mr. Sowmik Ghoshal,
Advocates.**

**For Respondents: Mr. Siddharth Jain and Shivalok Yashovardhan,
Advocates for R-1 (Corporate Debtor)**

With

Company Appeal (AT) (Insolvency) No.129 of 2018

IN THE MATTER OF:

Raghu Babu Gunturu

...Appellant

Vs

Kadevi Industries Ltd. & Ors.

....Respondents

Present:

For Appellant: None.

**For Respondents: Mr. Siddharth Jain and Shivalok Yashovardhan,
Advocates for R-1 (Corporate Debtor)
Mr. T. N. Durga Prasad and Mr. Sowmik Ghoshal,
Advocates for R-2, 3, 4 and 5.**

With

Company Appeal (AT) (Insolvency) No.135 of 2018

IN THE MATTER OF:

**Kadevi Industries Ltd.
Through Shareholder**

Mr. Malapaka Bhima Shankar Purushottam

...Appellant

Vs

Indian Bank & Ors.

...Respondents

Present:

For Appellant: Mr. Jayant Mehta, Mr. Siddharth Jain and Mr. Shivalok Yashovardhan, Advocates.

For Respondents: Mr. T. N. Durga Prasad, Advocate for R-1 to 4.

ORDER

10.05.2018: Admit. Post these appeals on top of the list 'for hearing' on **24th May, 2018.**

During the pendency of the appeal, the Liquidator may proceed with the liquidation proceeding but will not alienate or sell or transfer any movable or immovable property of the company without prior permission of the Appellate Tribunal and will ensure that the company remains ongoing concern.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc